

ability of coaches and locomotives improves sufficiently to permit of it.

CENTRAL WATER DISPUTE BRANCH

1. **Shri Nanadas:** (a) Will the Minister of Irrigation and Power be pleased to state how many people are employed—officers as well as other cadres—in the Central Water Dispute Branch of the Government of India?

(b) Where are they stationed and what are their grades of pay and other emoluments?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) Gazetted 14,—others 63 (Most of them are on short term employment).

(b) They are all stationed at Delhi and are in receipt of pay in their respective grades mentioned in the statement attached plus the usual allowances sanctioned by the Government of India from time to time, e.g., Dearness Allowance, City Compensatory Allowance and House Allowance in addition to deputation allowance, where admissible. [See Appendix I, annexure No. 25.]

STAFF FOR IMPLEMENTATION OF FORWARD CONTRACTS (REGULATION) ACT

2. **Shri Nanadas:** (a) Will the Minister of Commerce and Industry be pleased to state what is the strength of the staff sanctioned and employed for the implementation of the Forward Contracts (Regulation) Act, 1952—officers and other cadres to be specified separately?

(b) What are their scales of pay?

(c) Were appointments to these posts made direct or through the Union Public Service Commission?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) The Forward Markets Commission would start functioning some time this month. The staff has, therefore, yet to be appointed.

(b) and (c). Do not arise.

STAFF OF FORWARD MARKETS COMMISSION

3. **Shri Nanadas:** (a) Will the Minister of Commerce and Industry be pleased to state the number and nature of posts sanctioned for the newly constituted Forward Markets Commission?

(b) What are the different scales of pay and how many of the posts are for officers and how many for other cadres?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) The Forward Markets Commission will shortly be established and no posts have been sanctioned so far.

(b) Does not arise.

ADDITIONAL POSTS IN TARIFF COMMISSION

4. **Shri Nanadas:** (a) Will the Minister of Commerce and Industry be pleased to state the number of additional posts sanctioned, separately for officers as well as for other establishments, in the Tariff Commission for which provision has been made in the Budget for 1953-54?

(b) What are the different scales of pay?

(c) Were appointments made direct and if so, how many?

(d) If appointments were made through the Union Public Service Commission, how many such appointments were made?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) to (d). The constitution of the Tariff Commission, the qualifications of its members including the Chairman and their conditions of service are laid down in the Tariff Commission Act, 1951.

As regards the remaining posts, I lay on the Table of the House a statement giving the information desired. [See Appendix I, annexure No. 26.]